

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1019

ANSWERED ON:06.03.2007

JUVENILE HOME

Barad Shri Jashubhai Dhanabhai;Kaushal Shri Raghuvir Singh;Prabhu Shri Suresh Prabhakar

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether rampant sexual abuse and ill treatment with minors lodged in various juvenile homes in the country;
- (b) if so, the details thereof during each of the last three years, State-wise;
- (c) whether according to a survey conducted during last year, half of the children in the State-run-observation homes were addicted to alcohol and drugs;
- (d) if so, the State-wise details thereof;
- (e) whether the Governments of states and Union Territories have brought any amendments in the related law on the lines of the new model law enacted by Parliament for the purpose;
- (f) if so, the details thereof, State-wise;
- (g) the action taken against the corrupt officials, State- wise; and
- (h) the steps taken/to be taken in this regard?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a),(b),(c)&(d) The Ministry of Women and Child Development is not aware of rampant sexual abuse and ill treatment of minors in juvenile homes across the country. However, as per a report appearing in the Hindustan Times, New Delhi, dated 17th January 2007, the Delhi High Court sought the response of the Delhi Government and two Delhi based juvenile homes to a Public Interest Litigation alleging rampant sexual abuse and ill treatment of minors lodged in these juvenile homes. The news report has also referred to a survey revealing nearly half of the children in State run observation homes in Delhi having positive addiction history. However, as per an assessment carried out in the Observation Home for Boys-II, the cases of addicts have not exceeded 3 to 4 out of 120 juveniles present.

(e)&(f) The Juvenile Justice (Care and protection of Children) Amendment Act, 2006 was notified on 23.08.2006. The Ministry of Women and Child Development has set up a Committee to Suggest changes in the model Rules under the Act which will facilitate the States/Union Territories to revise their existing Rules.

(g)&(h) Does not arise.